## Central Administrative Tribunal Principal Bench, New Delhi.

CP-578/2015 in OA-4413/2014 MA-1011/2016

## New Delhi this the 16th day of March, 2016.

## Hon'ble Sh. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

- Sh. K.P. Singh, aged 59 years, (SE)/Adhoc S/o Shri Chunni Lal, R/o D-104, New Jyoti Apartment, Sector-4, Dwarka, New Delhi.
- Sh. Sushil Kumar, aged 54 years, (SE)/Adhoc S/o Shri Vijay Singh, R/o B-713, MIG, DDA Flats, East Loni Road, Shahdara, Delhi-110093.
- 3. R.P. Garg, age 57 years, (SE)/Adhoc S/o Late Shri Ganga Sharan Garg, R/o C-3/220, Janak Puri, New Delhi-110058.

**Applicants** 

(By Advocate: Shri M.K. Bhardwaj)

Versus

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## North Delhi Municipal Corporation & Ors. Through:

- Sh. P.K. gupta,
  Commissioner,
  North Delhi Municipal Corporation,
  Civil Centre, SPM Marg, New Delhi.
- Sh. Puneet Goyal, Commissioner, South Delhi Municipal Corporation, Civil Centre, SPM Marg, New Delhi.
- Sh. Amit Yadav,
  Commissioner,
  East Delhi Municipal Corporation,
  Udyog Sadan, Patparganj,
  Industrial Area, Delhi.
- 4. Sh. R.N. Mangla, Director (Pers),

CP-578/2015

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North Delhi Municipal Corporation,

Civil Centre, SPM Marg,

New Delhi. (By Advocate: Mr. R.N. Singh) Respondents

**ORDER (ORAL)** 

Mr. V. Ajay Kumar, Member (J)

Heard both sides.

MA No. 1011/2016 in CP No. 578/2015

Noticing the non-compliance of the order of this Tribunal and also non-

presence of respondent No.4, this Tribunal on 25.02.2016 issued bailable warrant

to the respondent No. 4.

2. The present MA is filed seeking modification of the said order for the

reasons mentioned therein. In the circumstances and for the reasons

mentioned by the applicant, the same is allowed.

CP No. 578/2015

Since the respondents have complied with the order of this Tribunal by

passing a speaking order on 25.02.2016, which is also not disputed by the

counsel for the applicants, the CP is closed. Notices are discharged. However,

the applicants are at liberty to question the order now passed by the

respondents if they are still having any grievance against the same, in

accordance with law. No costs.

(Shekhar Agarwal) Member (A) (V. Ajay Kumar) Member (J)

/ns/